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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH; NEW DELHI

OA No. 1563/93 .. Date of decision: 30.07.93

Sh.P.N. Bajpayee .. Applicant

Versus

Union of India .. Respondents

CORAM

qqqqble Sh. J.P. Sharma, Member (J)

Hon'ble Sh. N.K. Verma, Member (A)

For the applicant .. Sh. G.S. Begrar, Counsel.

JUDGEMENT (Oral)

(Delivered by Hon'ble Sh. J.P. Sharma, Member (J))

The applicant was working as Head Booking Clerk and he was punished in departmentally vide order dated 4.6.91 by D.T.S. Northern Railway, DRMs Office, New Delhi imposing a penalty of deduction of pay from Rs. 1530 to Rs. 1500 for a period of 3 years with cumulative effect.

The contention of the learned counsel for the applicant is that the order of punishment was received by the applicant on 8.6.91 communicated to the applicant on the same date. The learned counsel stated that the applicant has filed an appeal to the Sr. D.T.S. Northern Railway, New Delhi on 20.07.92 which was received in the office of the Chief Booking Supervisor on 21.07.93. The grievance of the applicant is that he has filed a representation for consideration against

the enquiry report and the result of the appeal has not been conveyed to him. the contention of the counsel is that he preferred the appeal as a statutory act from the date of receipt of the copy of the punishment order.

The relief claimed in this application is that the respondents be directed to dispose of the appeal. At this stage it cannot be said whether the appeal preferred by the applicant is within limitation or not. If it is not <sup>ask</sup> the material on record whether the applicant was not conveyed <sup>it needs to be established</sup>, N.K. Verma the order of punishment soon after. However, a direction may be issued to the respondents to dispose of the appeal either on merit or on limitation as the situation allows. <sup>Warrants</sup>

The application is, therefore, disposed of with the direction to the respondents to convey the result of the aforesaid appeal to the applicant within a period of 3 months from the date of receipt of a copy of this order.

No costs.

N.K. Verma

(N.K. Verma )

Member (A)

J.P. Sharma

( J.P. Sharma )

Member (J)